LOK SABHA	•	•	•	iii
	•	•	•	•
	٠	•	•	vii
CO RRI GEN DA	•	•	•	I
ТО				
THE REPORT OF JOINT COMMITTEE ON THE				
SPECIFIC RELIEF BILL, 1962	mittee	•	•	10
				-
Bill as reported by Joint Committee.	•	•	•	21
Page 7, line 39, for 'beach' read 'breach'.				
Page 11, for line 5, read 'ance ought not to be granted, but that there is a contract between'.	•	•	•	28
Page 12, line 18, for 'bear' read 'bar'.				
Page 13, line 1, for fif read fif.				

NEW: DELHI; The 14th November, 1962.

827-L'S-RP-14.11.62/1250.

PAGE

Joint/Select Committee Report presented.

51. I	le. Hame of the Report	Date of presentation 3
1.	The Spacific Relief Bill, 1962	10-11-6ž
٤.	The Customs Bill, 1962	15-11-62

CONTENTS

Ì.	Composition of the Joint Committee	•	•		•	•	•	iii
2.	Report of the Joint Committee .	•		•	•	•	•	•
3.	Minute of Dissent	•	•		•	•		vii
	Bill as reported by the Joint Committe		-					I
Appen	dix I—							
м	otion in Lok Sabha for reference of the	Bill to	o Joint	Com	mittee	•		10
								-
Appen	DIX II—							•
	DIX II— otion in the Rajya Sabha			•			•	21
м				•	•		•	21

PAGE

THE SPECIFIC RELIEF BILL, 1962

Composition of the Joint Committee

Lok Sabha

٦,

4

1.00

150

r

. .

4

Shri Asoke K. Sen-Chairman.

MEMBERS

- 2. Dr. M. S. Aney
- 3. Shri Brij Basi Lal
- 4. Shri Brij Raj Singh-Kotah
- 5. Shri Chattar Singh
- 6. Shrimati Zohraben Akbarbhai Chavda
- 7. Shri C. M. Chawdhary
- 8. Shri B. K. Dhaon
- 9. Shri N. R. Ghosh
- 10. Shri Abdul Ghani Goni
- 11. Shri Harish Chandra Heda
- 12. Shrimati Jamuna Devi
- 13. Shri Gulabrao Keshavrao Jedhe
- 14. Shri Yogendra Jha
- 15. Pandit Jwala Prasad Jyotishi
- 16. Shri Nihar Ranjan Laskar
- 17. Shri Masuriya Din
- 18. Shri Bibudhendra Misra
- 19. Shri David Munzni
- 20. Shri D. D. Puri
- 21. Shri A. V. Raghavan
- 22. Swami Rameshwaranand
- 23. Shri R. V. Reddiar
- 24. Shri A. T. Sarma
- 25. Shri S. M. Siddiah
- 26. Shri K. K. Singh
- 27. Shri Krishnapal Singh

Ш

28. Dr. L. M. Singhvi

29. Shri R. Umanath

30. Shri P. Venkatasubbaiah,

Rajya Sabha

31. Shri R. M. Deshmukh

32. Dr. Shrimati Seeta Parmanand

33. Shri G. S. Pathak

34. Shri Jagan Nath Kaushal

35. Shri Mahesh Saran

36. Shri S. C. Deb

37. Shri C. D. Pande

38. Shri B. D. Khobaragade

39. Shri M. N. Govindan Nair

40. Shri M. S. Gurupadaswamy

41. Shri Kamta Singh

42. Shri J. Sivashanmugam Pillai

43. Shri Krishan Dutt

and the second second

44. Shri K. S. Ramaswamy

45. Shri Vimalkumar M. Chordia.

DRAFTSMEN

- 1. Shri G. R. Rajagopaul, Special Secretary, Ministry of Law and Member, Law Commission of India.
- 2. Shri R. V. S. Peri Sastry, Assistant Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai—Deputy Secretary.

łv

. 1

į

REPORT OF THE JOINT COMMITTEE

I, the Chairman of the Joint Committee to which the Bill^{*} to define and amend the law relating to certain kinds of specific relief was referred, having been authorised to submit the report on their behalf, present this their Report with the Bill as amended by the Committee annexed thereto.

2. The Bill was introduced in Lok Sabha on the 15th June, 1962. The motion for reference of the Bill to a Joint Committee of the Houses was moved in Lok Sabha by Shri Bibudhendra Misra, Deputy Minister in the Ministry of Law on the 9th August, 1962 and was discussed and adopted on the same day (Appendix I).

3. The Rajya Sabha discussed the motion on the 21st August, 1962 and concurred in the said motion on the same day (Appendix II).

4. The message from Rajya Sabha was read out to Lok Sabha on the 22nd August, 1962.

5. The Committee held four sittings in all.

6. The first sitting of the Committee was held on the 5th September, 1962, to draw up their programme of work.

7. The Committee considered the Bill clause by clause at their sittings held on the 31st October, 1st and 9th November, 1962.

8. Clause 6 (new). In the opinion of the Committee, section 9 of the Specific Relief Act, 1877, provides a summary, cheap and useful remedy to a person dispossessed of immovable property otherwise than in due course of law and has not given rise to any difficulty in its working so far. It has the effect of discouraging people from taking the law into their own hands. Consequently, after going anxious consideration to the recommendation of the Law Commission for its omission, the Committee have come to the conclusion that section 9 should be restored. The new clause 6 seeks to re-introduce with drafting changes section 9 of the existing Act. At the same time the provision as to limitation contained in article 3 of the existing Limitation Act has been suitably incorporated in this new clause.

-

^{*}Published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 15th June, 1962.

The remaining clauses have been re-numbered accordingly.

9. The Committee do not consider any other amendment necessary in the Bill.

10. The Committee considered and adopted their report at their sitting held on the 9th November, 1962.

11. The Committee recommend that the Bill as amended be passed.

New Delhi; The 9th November, 1962. ASOKE K. SEN Chairman, Joint Committee.

Minute of Dissent

विधेयक की बारा ६ अनावक्यक है। कारण उक्त थारा के नहीं होने पर भी बवाब पक्ष को अपना बचाव पक्ष प्रस्तुत कर समर्थन करने में किसी तरह की वैधानिक आपत्ति नहीं भा सकती है।

विनल जुनार पोरविया

म**ई विल्**ली; ६ मबम्बर, १६६२ ।

(**vii**)

¥

THE SPECIFIC RELIEF BILL, 1962 [As reported by Joint Committee]

ARRANGEMENT OF CLAUSES

PART I

PRELIMINARY

CLAUSES

- 1. Short title, extent and commencement.
- 2. Definitions.
- 3. Savings.
- 4. Specific relief to be granted only for enforcing individual civil rights and not for enforcing penal laws.

PART II

SPECIFIC RELIEF

CHAPTER I

RECOVERING POSSESSION OF PROPERTY

- 5. Recovery of specific immovable property.
- 6. Suit by person dispossessed of immovable property.
- 7. Recovery of specific movable property.
- 8. Liability of person in possession, not as owner, to deliver to persons entitled to immediate possession.

CHAPTER II

SPECIFIC PERFORMANCE OF CONTRACTS

9. Defences respecting suits for relief based on contract.

CONTRACTS WHICH CAN BE SPECIFICALLY ENFORCED

- 10. Cases in which specific performance of contract enforceable.
- 11. Cases in which specific performance of contracts connected with trusts enforceable.
- 12. Specific performance of part of contract.
- 13. Rights of purchaser or lessee against person with no title or imperfect title.

viii

CLAUSES

14. Contracts not specifically enforceable.

PERSONS FOR OR AGAINST WHOM CONTRACTS MAY BE SPECIFICALLY ENFORCED

- 15. Who may obtain specific performance.
- 16. Personal bars to relief.
- 17. Contract to sell or let property by one who has no title, not specifically enforceable.
- 18. Non-enforcement except with variation.
- 19. Relief against parties and persons claiming under them by subsequent title.

DISCRETION AND POWERS OF COURT

- 20. Discretion as to decreeing specific performance.
- 21. Power to award compensation in certain cases.
- 22. Power to grant relief for possession, partition, refund of earnest money, etc.
- 23. Liquidation of damages not a bar to specific performance.
- 24. Bar of suit for compensation for breach after dismissal of suit for specific performance.

ENFORCEMENT OF AWARDS AND DIRECTIONS TO EXECUTE SETTLEMENTS

25. Application of preceding sections to certain awards and testamentary directions to execute settlements.

CHAPTER III

RECTIFICATION OF INSTRUMENTS

26. When instrument may be rectified.

CHAPTER IV

Rescission of contracts

- 27. When rescission may be adjudged or refused.
- 28. Rescission in certain circumstances of contracts for the sale or lease of immovable property, the specific performance of which has been decreed.
- 29. Alternative prayer for rescission in suit for specific performance.

30. Court may require parties rescinding to do equity.

1909 (B) LS-2.

CHAPTER V

CANCELLATION OF INSTRUMENTS

CLAUSES

- 31. When cancellation may be ordered.
- 32. What instruments may be partially cancelled.
- 33. Power to require benefit to be restored or compensation to be made when instrument is cancelled or is successfully resisted as being void or voidable.

CHAPTER VI

DECLARATORY DECREES

- 34. Discretion of court as to declaration of status or right.
- 35. Effect of declaration.

PART III

PREVENTIVE RELIEF

CHAPTER VII

INJUNCTIONS GENERALLY

- 36. Preventive relief how granted.
- 37. Temporary and perpetual injunctions.

CHAPTER VIII

PERPETUAL INJUNCTIONS

- 38. Perpetual injunction when granted.
- 39. Mandatory injunctions.
- 40. Damages in lieu of, or in addition to, injunction.
- 41. Injunction when refused.
- 42. Injunction to perform negative agreement.
- 43. Amendment of Act 10 of 1940.
- 44. Repeal.

THE SPECIFIC RELIEF BILL, 1962

(As reported by Joint Committee)

(Words underlined or sidelined indicate the amendments suggested by the Committee)

A

BILL

to define and amend the law relating to certain kinds of specific relief.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:----

PART I

PRELIMINARY

5 1. (1) This Act may be called the Specific Relief Act, 1962. Short title, extent and

(2) It extends to the whole of India except the State of Jammu commenceand Kashmir.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,---10

(a) "obligation" includes every duty enforceable by law;

(b) "settlement" means an instrument (other than a will or codicil as defined by the Indian Succession Act, 1925) whereby the destination or devolution of successive interests in movable or immovable property is disposed of or is agreed to be disposed of;

(c) "trust" has the same meaning as in section 3 of the Indian Trusts Act, 1882, and includes an obligation in the nature of a trust within the meaning of Chapter IX of that Act;

(d) "trustee" includes every person holding property in trust:

(e) all other words and expressions used herein but not defined, and defined in the Indian Contract Act, 1872, have the meanings respectively assigned to them in that Act.

2 of 1882.

20

9 of 1872.

reent.

Definitions.

15

39 of 1925.

3. Except as otherwise provided herein, nothing in this Act shall Savings.

be deemed-

(a) to deprive any person of any right to relief, other than specific performance, which he may have under any contract; or

(b) to affect the operation of the Indian Registration Act, 5 1908, on documents.

Specific 4. Specific relief can be granted only for the purpose of enforcrelief to be granted only ing individual civil rights and not for the mere purpose of enforcfor enforcing ing a penal law. Individual

civil rights and not for enforcing penal laws.

PART II

10

16 of 1908.

SPECIFIC RELIEF

CHAPTER I

RECOVERING POSSESSION OF PROPERTY

Recovery of 5. A person entitled to the possession of specific immovable prospecific perty may recover it in the manner provided by the Code of Civil 15 immovable property. Procedure, 1908. 5 of 1908.

Suit by 6. (1) If any person is dispossessed without his consent of immovperson dispossessed of able property otherwise than in due course of law, he or any person immovable claiming through him may, by suit, recover possession thereof, notproperty. withstanding any other title that may be set up in such suit.

(2) No suit under this section shall be brought-

(a) after the expiry of six months from the date of dispossession; or

(b) against the Government.

(3) No appeal shall lie from any order or decree passed in any 25 suit instituted under this section, nor shall any review of any such order or decree be allowed.

(4) Nothing in this section shall bar any person from suing to establish his title to such property and to recover possession thereof.

7. A person entitled to the possession of specific movable pro-Recovery of 30 perty may recover it in the manner provided by the Code of Civil Procedure, 1908.

> Explanation 1.- A trustee may sue under this section for the possession of movable property to the beneficial interest in which the person for whom he is trustee is entitled.

20

specific movable property.

5 of 1908.

Explanation 2.—A special or temporary right to the present possession of movable property is sufficient to support a suit under this section.

8. Any person having the possession or control of a particular Liability of person in 5 article of movable property, of which he is not the owner, may be possession, compelled specifically to deliver it to the person entitled to its to deliver to immediate possession, in any of the following cases:--persons cntitled to

(a) when the thing claimed is held by the defendant as the immediate possession. agent or trustce of the plaintiff;

10

15

(b) when compensation in money would not afford the plaintiff adequate relief for the loss of the thing claimed;

(c) when it would be extremely difficult to ascertain the actual damage caused by its loss;

(d) when the possession of the thing claimed has been wrongfully transferred from the plaintiff.

Explanation .--- Unless and until the contrary is proved, the court shall, in respect of any article of movable property claimed under clause (b) or clause (c) of this section, presume-

(a) that compensation in money would not afford the plaintiff adequate relief for the loss of the thing claimed, or, as the 20 case may be;

(b) that it would be extremely difficult to ascertain the actual damage caused by its loss.

CHAPTER II

25

SPECIFIC PERFORMANCE OF CONTRACTS

9. Except as otherwise provided herein, where any relief is Defences claimed under this Chapter in respect of a contract, the person against suits for whom the relief is claimed may plead by way of defence any ground relief based on contract. which is available to him under any law relating to contracts.

30

CONTRACTS WHICH CAN BE SPECIFICALLY ENFORCED

10. Except as otherwise provided in this Chapter, the specific per-Cases in which speciformance of any contract may, in the discretion of the court, be fic performance of enforced-

contract the enforceable.

(a) when there exists no standard for ascertaining actual damage caused by the non-performance of the act agreed 35 to be done; or

(b) when the act agreed to be done is such that compensation in money for its non-performance would not afford adequate relief.

Explanation.—Unless and until the contrary is proved, the court 40 shall presume-

(i) that the breach of a contract to transfer immovable property cannot be adequately relieved by compensation in money; and

(ii) that the breach of a contract to transfer movable property can be so relieved except in the following cases:-5

(a) where the property is not an ordinary article of commerce, or is of special value or interest to the plaintiff, or consists of goods which are not easily obtainable in the market;

(b) where the property is held by the defendent as IO the agent or trustee of the plaintiff.

11. (1) Except as otherwise provided in this Act, specific performance of a contract may, in the discretion of the court, be enforced when the act agreed to be done is in the performance wholly or partly of a trust. 15

(2) A contract made by a trustee in excess of his powers or in breach of trust cannot be specifically enforced.

12. (1) Except as otherwise hereinafter provided in this section, performance the court shall not direct the specific performance of a part of a contract. 20

> (2) Where a party to a contract is unable to perform the whole of his part of it, but the part which must be left unperformed bears only a small proportion to the whole in value and admits of compensation in money, the court may, at the suit of either party, direct the specific performance of so much of the contract as can be 25 performed, and award compensation in money for the deficiency.

(3) Where a party to a contract is unable to perform the whole of his part of it, and the part which must be left unperformed either-

(a) forms a considerable part of the whole, though admit- 30 ting of compensation in money; or

(b) does not admit of compensation in money;

he is not entitled to obtain a decree for specific performance; but the court may, at the suit of the other party, direct the party in default to perform specifically so much of his part of the contract 35 as he can perform, if the other party-

(i) in a case falling under clause (a), pays or has paid the agreed consideration for the whole of the contract reduced by the consideration for the part which must be left unperformed and in a case falling under clause (b), the consideration for the $_{40}$ whole of the contract without any abatement; and

Cases in which specific performance of contracts connected with trusts enforceable.

Specific

of part of contract.

(ii) in either case, relinquishes all claims to the performance of the remaining part of the contract and all right to compensation, either for the deficiency or for the loss or damage sustained by him through the default of the defendant.

- 5 (4) When a part of a contract which, taken by itself, can and sught to be specifically performed, stands on a separate and independent footing from another part of the same contract which cannot or ought not to be specifically performed, the court may direct specific performance of the former part.
- Explanation .- For the purposes of this section, a party to a con-10 tract shall be deemed to be unable to perform the whole of his part of it if a portion of its subject-matter existing at the date of the contract has ceased to exist at the time of its performance.

13. (1) Where a person contracts to sell or let certain immov-Rights of 15 able property having no title or only an imperfect title, the purchaser or chaser or lessee (subject to the other provisions of this Chapter), against person with has the following rights, namely:--no title or

imperfect

(a) if the vendor or lessor has subsequently to the contract title. acquired any interest in the property, the purchaser or lessee may compel him to make good the contract out of such interest:

(b) where the concurrence of other persons is necessary for validating the title, and they are bound to concur at the request of the vendor or lessor, the purchaser or lessee may compel him to procure such concurrence, and when a conveyance by other persons is necessary to validate the title and they are bound to convey at the request of the vendor or lessor, the purchaser or lessee may compel him to procure such conveyance:

(c) where the vendor professes to sell unencumbered property, but the property is mortgaged for an amount not exceeding the purchase money and the vendor has in fact only a right to redeem it, the purchaser may compel him to redeem the mortgage and to obtain a valid discharge, and, where necessary. also a conveyance from the mortgagee;

(d) where the vendor or lessor sues for specific performance of the contract and the suit is dismissed on the ground of his want of title or imperfect title, the defendant has a right to a return of his deposit, if any, with interest thereon, to his costs of the suit, and to a lien for such deposit, interest and costs, on the interest, if any, of the vendor or lessor in the property which is the subject-matter of the contract.

(2) The provisions of sub-section (1) shall also apply, as far as may be, to contracts for the sale or hire of movable property.

20

25

30

35

CONTRACTS WHICH CANNOT BE SPECIFICALLY ENFORCED

14. (1) The following contracts cannot be specifically enforced, Contracts not sp.cifinamely: -cally

enforceable.

(a) a contract for the non-performance of which compensation in money is an adequate relief;

(b) a contract which runs into such minute or numerous details or which is so dependent on the personal qualifications or volition of the parties, or otherwise from its nature is such, that the court cannot enforce specific performance of its material terms; 10

(c) a contract which is in its nature determinable;

(d) a contract the performance of which involves the performance of a continuous duty which the court cannot supervise.

(2) Save as provided by the Arbitration Act, 1940, no contract 15 to of 1940. to refer present or future differences to arbitration shall be specifically enforced; but if any person who has made such a contract (other than an arbitration agreement to which the provisions of the said Act apply) and has refused to perform it, sues in respect of any subject which he has contracted to refer, the existence of such 20 contract shall bar the suit.

(3) Notwithstanding anything contained in clause (a) or clause (c) or clause (d) of sub-section (1), the court may enforce specific performance in the following cases:-

(a) where the suit is for the enforcement of a contract, -25

(i) to execute a mortgage or furnish any other security •for securing the repayment of any loan which the borrower is not willing to repay at once:

Provided that where only a part of the loan has been advanced the lender is willing to advance the remaining 30 part of the loan in terms of the contract; or

(ii) to take up and pay for any debentures of a company;

(b) where the suit is for,—

(i) the execution of a formal deed of partnership, the 34 parties having commenced to carry on the business of the partnership; or

(ii) the purchase of a share of a partner in a firm;

(c) where the suit is for the enforcement of a contract for the construction of any building or the execution of any other 40 work on land:

Provided that the following conditions are fulfilled, namely:---

(i) the building or other work is described in the contract in terms sufficiently precise to enable the court to determine the exact nature of the building or work;

(*ii*) the plaintiff has a substantial interest in the performance of the contract and the interest is of such a nature that compensation in money for non-performance of the contract is not an adequate relief; and

(*iii*) the defendant has, in pursuance of the contract, obtained possession of the whole or any part of the land on which the building is to be constructed or other work is to be executed.

PERSONS FOR OR AGAINST WHOM CONTRACTS MAY BE SPECIFICALLY ENFORCED

(a) any party thereto;

specific pe:formance.

(b) the representative in interest or the principal, of any

^o party thereto:

Provided that where the learning, skill, solvency or any personal quality of such party is a material ingredient in the contract, or where the contract provides that his interest shall not be assigned, his representative in interest or his principal shall not be entitled to specific performance of the contract, unless such party has already performed his part of the contract, or the performance thereof by his representative in interest, or his principal, has been accepted by the other party;

(c) where the contract is a settlement on marriage, or a compromise of doubtful rights between members of the same family, any person beneficially entitled thereunder;

(d) where the contract has been entered into by a tenant for life in due exercise of a power, the remainderman;

(e) a reversioner in possession, where the agreement is a covenant entered into with his predecessor in title and the reversioner is entitled to the benefit of such covenant;

(f) a reversioner in remainder, where the agreement is such a covenant, and the reversioner is entitled to the benefit thereof and will sustain material injury by reason of its beach;

40

(g) when a company has entered into a contract and subsequently becomes amalgamated with another company, the new company which arises out of the amalgamation;

1909 (B) LS-3

Ž

20

25

5

10

30

(h) when the promoters of a company have, before its incorporation, entered into a contract for the purposes of the company, and such contract is warranted by the terms of the incorporation, the company:

Provided that the company has accepted the contract and 5 has communicated such acceptance to the other party to the contract.

Personal 16, Specific performance of a contract cannot be enforced in burs to relief. favour of a person-

(a) who would not be entitled to recover compensation for 1° its breach; or

(b) who has become incapable of performing, or violates any essential term of, the contract that on his part remains to be performed, or acts in fraud of the contract, or wilfully acts at variance with, or in subversion of, the relation intended to **15** be established by the contract; or

(c) who fails to aver and prove that he has performed or has always been ready and willing to perform the essential terms of the contract which are to be performed by him, other than terms the performance of which has been prevented or 20 waived by the defendant.

Explanation.—For the purposes of clause (c),—

(i) where a contract involves the payment of money, it is not essential for the plaintiff to actually tender to the defendant or to deposit in court any money except when so 25 directed by the court;

(*ii*) the plaintiff must aver performance of, or readiness and willingness to perform, the contract according to its true construction.

17. (1) A contract to sell or let any immovable property cannot 30 be specifically enforced in favour of a vendor or lessor—

(a) who, knowing himself not to have any title to the property, has contracted to sell or let the property;

(b) who, though he entered into the contract believing that he had a good title to the property, cannot at the time fixed by 35 the parties or by the court for the completion of the sale or letting, give the purchaser or lesses a title free from reasonable "doubt.

Contract to sell or let property by one who has no title, not specifically enforceable. (2) The provisions of sub-section (1) shall also apply, as far as may be, to contracts for the sale or hire of movable property.

18. Where a plaintiff seeks specific performance of a contract in Non-cawriting, to which the defendant sets up a variation, the plaintiff forcement score with the performance sought, except with the variation so variation. set up, in the following cases, namely:—

(a) where by fraud, mistake of fact or mis-representation, the written contract of which performance is sought is in its terms or effect different from what the parties agreed to, or does not contain all the terms agreed to between the parties on the basis of which the defendant entered into the contract;

(b) where the object of the parties was to produce a certain legal result which the contract as framed is not calculated to produce;

(c) where the parties have, subsequently to the execution of the contract, varied its terms.

19. Except as otherwise provided by this Chapter, specific per-Relief formance of a contract may be enforced against— parties and

parties and persons claiming under them by sub-

20

01

15

(b) any other person claiming under him by a title arising sequent title, subsequently to the contract, except a transferce for value who has paid his money in good faith and without notice of the

(a) either party thereto;

original contract;

(c) any person claiming under a title which, though prior
to the contract and known to the plaintiff, might have been displaced by the defendant;

(d) when a company has entered into a contract and subsequently becomes amalgamated with another company, the new company which arises out of the amalgamation;

(e) when the promoters of a company have, before its incorporation, entered into a contract for the purpose of the company and such contract is warranted by the terms of the incorporation, the company:

Provided that the company has accepted the contract and communicated such acceptance to the other party to the contract. DISCRETION AND POWERS OF COURT

Discretion 20. (1) The jurisdiction to decree specific performance is discreas to decreetionary, and the court is not bound to grant such relief merely performance. because it is lawful to do so; but the discretion of the court is not arbitrary but sound and reasonable, guided by judicial principles 5 and capable of correction by a court of appeal.

(2) The following are cases in which the court may properly exercise discretion not to decree specific performance—

(a) where the terms of the contract or the conduct of the parties at the time of entering into the contract or the other 10 circumstances under which the contract was entered into are such that the contract, though not voidable, gives the plaintiff an unfair advantage over the defendant; or

(b) where the performance of the contract would involve some hardship on the defendant which he did not foresee. 15 whereas its non-performance would involve no such hardship on the plaintiff;

(c) where the defendant entered into the contract under circumstances which though not rendering the contract voidable, makes it inequitable to enforce specific performance. 20

Explanation 1.—Mere inadequacy of consideration, or the mere fact that the contract is onerous to the defendant or improvident in its nature, shall not be deemed to constitute an unfair advantage within the meaning of clause (a) or hardship within the meaning of clause (b).

Explanation 2.—The question whether the performance of a contract would involve hardship on the defendant within the meaning of clause (b) shall, except in cases where the hardship has resulted from any act of the plaintiff subsequent to the contract, be determined with reference to the circumstances existing at the time of $_{30}$ the contract.

(3) The court may properly exercise discretion to decree specific performance in any case where the plaintiff has done substantial acts or suffered losses in consequence of a contract capable of specific performance.

(4) The court shall not refuse to any party specific performance of a contract merely on the ground that the contract is not enforceable at the instance of the other party.

21. (1) In a suit for specific performance of a contract, the Power to plaintiff may also claim compensation for its breach, either in addi- award comtion to, or in substitution of, such performance. certain

pensation in cases.

(2) If, in any such suit, the court decides that specific perform-5 ance ought to be granted, but that it is not sufficient to satisfy the the parties which has been broken by the defendant, and that the plaintiff is entitled to compensation for that breach, it shall award him such compensation accordingly.

(3) If, in any such suit, the court decides that specific perform-10 ance ought to be granted, but that it is not sufficient to satisfy the justice of the case, and that some compensation for breach of the contract should also be made to the plaintiff, it shall award him such compensation accordingly.

(4) In determining the amount of any compensation awarded 15 under this section, the court shall be guided by the principles specified in section 73 of the Indian Contract Act, 1872.

(5) No compensation shall be awarded under this section unless the plaintiff has claimed such compensation in his plaint:

Provided that where the plaintiff has not claimed any such 20 compensation in the plaint, the court shall, at any stage of the proceeding, allow him to amend the plaint on such terms as may be just, for including a claim for such compensation.

Explanation.—The circumstances that the contract has become incapable of specific performance does not preclude the court from 25 exercising the jurisdiction conferred by this section.

22. (1) Notwithstanding anything to the contrary contained in Power to the Code of Civil Procedure, 1908, any person suing for the specific grant relief performance of a contract for the transfer of immovable property sion, partimay, in an appropriate case, ask for-

for possestion, refund of earnest

30

(a) possession, or partition and separate possession, of the money, etc. property, in addition to such performance; or

(b) any other relief to which he may be entitled, including the refund of any earnest money or deposit paid or made to him, in case his claim for specific performance is refused.

(2) No relief under clause (a) or clause (b) of sub-section (1) 35 shall be granted by the court unless it has been specifically claimed:

Provided that where the plaintiff has not claimed any such relief in the plaint, the court shall, at any stage of the proceeding, allow him to amend the plaint on such terms as may be just for 40 including a claim for such relief.

9 of 1872.

5 of 1908.

(3) The power of the court to grant relief under clause (b) of sub-section (1) shall be without prejudice to its powers to award compensation under section 21.

Liquidation of damages not a bar to specific performance.

23. - (1) A contract, otherwise proper to be specifically enforced, may be so enforced, though a sum be named in it as the amount to 2be paid in case of its breach and the party in default is willing to pay the same, if the court, having regard to the terms of the contract and other attending circumstances, is satisfied that the sum was named only for the purpose of securing performance of the contract and not for the purpose of giving to the party in default an option 10 of paying money in lieu of specific performance.

(2) When enforcing specific performance under this section, the court shall not also decree payment of the sum so named in the contract.

Bar of suit for compensation for breach after dismissal of suit for specific perfor mance.

24. The dismissal of a suit for specific performance of a contract 15 or part thereof shall bar the plaintiff's right to sue for compensation for the breach of such contract or part, as the case may be, but shall not bear his right to sue for any other relief to which he may be entitled, by reason of such breach.

20 ENFORCEMENT OF AWARDS AND DIRECTIONS TO EXECUTE SETTLEMENTS

25. The provisions of this Chapter as to contracts shall apply Application of preceding to awards to which the Arbitration Act, 1940, does not apply and 10 of 1940. sections to certain to directions in a will or codicil to execute a particular settlement. awards and testamentary directions to execute settlements.

CHAPTER III

RECTIFICATION OF INSTRUMENTS

25

When inst'ument may

26. (1) When, through fraud or a mutual mistake of the parties, be rectified, a contract or other instrument in writing (not being the articles of association of a company to which the Companies Act, 1956, 1. of. 1956. applies) does not express their real intention, then-

> (a) either party or his representative in interest may 30 institute a suit to have the instrument rectified; or

(b) the plaintiff may, in any suit in which any right arising under the instrument is in issue, claim in his pleading that the instrument be rectified; or

(c) a defendant in any such suit as is referred to in clause 35 (b), may, in addition to any other defence open to him, ask for rectification of the instrument.

(2) if, in any suit in which a contract or other instrument is sought to be rectified under sub-section (1), the court finds that the instrument, through fraud or mistake, does not express the real intention of the parties, the court may, in its discretion, direct 5 rectification of the instrument so as to express that intention, so far as this can be done without prejudice to rights acquired by third persons in good faith and for value.

(3) A contract in writing may first be rectified, and then if the party claiming rectification has so prayed in his pleading and the 10 court thinks fit, may be specifically enforced.

(4) No relief for the rectification of an instrument shall be granted to any party under this section unless it has been specifically claimed:

Provided that where a party has not claimed any such relief in 15 his pleading, the court shall, at any stage of the proceeding, allow him to amend the pleading on such terms as may be just for including such claim.

CHAPTER IV

RESCISSION OF CONTRACTS

20 27. (1) Any person interested in a contract may sue to have it When rerescinded, and such rescission may be adjudged by the court in any be adjudged of the following cases, namely:—

(a) where the contract is voidable or terminable by the plaintiff:

25

35

(b) where the contract is unlawful for causes not apparent on its face and the defendant is more to blame than the plaintiff.

(2) Notwithstanding anything contained in sub-section (1), the court may refuse to rescind the contract—

(a) where the plaintiff has expressly or impliedly ratified30 the contract; or

(b) where, owing to the change of circumstances which has taken place since the making of the contract (not being due to any act of the defendant himself), the parties cannot be substantially restored to the position in which they stood when the contract was made; or

(c) where third parties have, during the subsistence of the contract, acquired rights in good faith without notice and for value; or

(d) where only a part of the contract is sought to be rescinded and such part is not severable from the rest of the contract.

Explanation.-In this section "contract", in relation to the terri-4 of 1882. tories to which the Transfer of Property Act, 1882, does not extend, means a contract in writing.

Rescission in certain circomstances of contracts for the sale or lease of immovable prope ty. the specific of which has been decreed.

28. (1) Where in any suit a decree for specific performance of a contract for the sale or lease of immovable property has been made and the purchaser or lessee does not, within the period allowed by the decree or such further period as the court may allow, pay the purchase money or other sum which the court has ordered him to 10 pay, the vendor or lessor may apply in the same suit in which the perfo mance decree is made, to have the contract rescinded and on such application the court may, by order, rescind the contract either so far as regards the party in default or altogether, as the justice of the case may require. 15

> (2) Where a contract is rescinded under sub-section (1), the court-

(a) shall direct the purchaser or the lessee, if he has obtained possession of the property under the contract, to restore such possession to the vendor or lessor, and 20

(b) may direct payment to the vendor or lessor of all the rents and profits which have accrued in respect of the property from the date on which possession was so obtained by the purchaser or lessee until restoration of possession to the vendor or lessor, and, if the justice of the case so requires, the refund 25 of any sum paid by the vendee or lessee as earnest money or deposit in connection with the contract.

(3) If the purchaser or lessee pays the purchase money or other sum which he is ordered to pay under the decree within the period referred to in sub-section (1), the court may, on application made 30 in the same suit, award the purchaser or lessee such further relief as he may be entitled to, including in appropriate cases all or any of the following reliefs, namely:-

(a) the execution of a proper conveyance or lease by the vendor or lessor; 35

(b) the delivery of possession, or partition and separate possession, of the property on the execution of such conveyance or lease. (4) No separate suit in respect of any relief which may be claimed under this section shall lie at the instance of a vendor, purchaser, lessor or lessee, as the case may be.

(5) The costs of any proceedings under this section shall be in 5 the discretion of the court.

29. A plaintiff instituting a suit for the specific performance of a Alternative prayer for contract in writing may pray in the alternative that, if the contract rescission cannot be specifically enforced, it may be rescinded and delivered up in suit for specific perto be cancelled; and the court, if it refuses to enforce the contract formance.
 10 specifically, may direct it to be rescinded and delivered up accordingly.

30. On adjudging the rescission of a contract, the court may Court may require require the party to whom such relief is granted to restore, so far as parties remay be, any benefit which he may have received from the other scinding to do equity.
 15 party and to make any compensation to him which justice may require quire.

CHAPTER V

CANCELLATION OF INSTRUMENTS

31. (1) Any person against whom a written instrument is void or When cancellation 20 voidable, and who has reasonable apprehension that such instrument, may be if left outstanding may cause him serious injury, may sue to have it ordered. adjudged void or voidable; and the court may, in its discretion, so adjudge it and order it to be delivered up and cancelled.

(2) If the instrument has been registered under the Indian Regis-25 tration Act, 1908, the court shall also send a copy of its decree to the officer in whose office the instrument has been so registered; and such officer shall note on the copy of the instrument contained in his books the fact of its cancellation.

32. Where an instrument is evidence of different rights or differ- What instruments allow it to stand for the residue.

33. (1) On adjudging the cancellation of an instrument, the court Power to may require the party to whom such relief is granted, to restore, so require tenefit to be far as may be any benefit which he may have received from the restored o
 35 other party and to make any compensation to him which justice compensation to be made when instrument

(2) Where a defendant successfully resists any suit on the is cancelled ground— (2) Where a defendant successfully resists any suit on the is cancelled or is successfully resisted

(a) that the instrument sought to be enforced against him in as being void or 40 the suit is voidable, the court may if the defendant has received voidable. 190 (B) LS-4.

16 of 1908.

any benefit under the instrument from the other party, require him to restore, so far as may be, such benefit to that party or to make compensation for it;

(b) that the agreement sought to be enforced against him in the suit is void by reason of his not having been competent to 5 contract under section 11 of the Indian Contract Act, 1872, the court may, if the defendant has received any benefit under the agreement from the other party, require him to restore, so far as may be, such benefit to that party, to the extent to which he or his estate has benefited thereby.

CHAPTER VI

DECLARATORY DECREES

Discretion of court as to declaration of status or right.

34. Any person entitled to any legal character, or to any right as to any property, may institute a suit against any person denying, or interested to deny, his title to such character or right, and the court 15 may in its discretion make therein a declaration that he is so entitled, and the plaintiff need not in such suit ask for any further relief:

Provided that no court shall make any such declaration where the plaintiff, being able to seek further relief than a mere declara- 20 tion of title, omits to do so.

Explanation.—A trustee of property is a "person interested to deny" a title adverse to the title of some one who is not in existence, and for whom, if in existence, he would be a trustee.

Effect of declaration.

35. A declaration made under this Chapter is binding only on the 25 parties to the suit, persons claiming through them respectively, and, where any of the parties are trustees, on the persons for whom, if in existence at the date of the declaration, such parties would be irustees.

PART III

PREVENTIVE RELIEF

CHAPTER VII

INJUNCTIONS GENERALLY

Preventive relief how granted. Temporary

and per-

petual in-

junctions.

36. Preventive relief is granted at the discretion of the court by injunction, temporary or perpetual.

37. (1) Temporary injunctions are such as are to continue until a specified time, or until the further order of the court, and they may be granted at any stage of a suit, and are regulated by the Code of Civil Procedure, 1908.

(2) A perpetual injunction can only be granted by the decree $_{40}$ made at the hearing and upon the merits of the suit; the defendant is thereby perpetually enjoined from the assertion of a right, or from

35

30

5 of 1908.

9 of 1872.

the commission of an act, which would be contrary to the rights of the plaintiff.

CHAPTER VIII

PERPETUAL INJUNCTIONS

⁵ 38. (1) Subject to the other provisions contained in or referred Perpetual injunction to by this Chapter, a perpetual injunction may be granted to the when plaintiff to prevent the breach of an obligation existing in his favour, granted. whether expressly or by implication.

(2) When any such obligation arises from contract, the court shall be guided by the rules and provisions contained in Chapter II.

(3) When the defendant invades or threatens to invade the plaintiff's right to, or enjoyment of, property, the court may grant a perpetual injunction in the following cases, namely:—

(a) where the defendant is trustee of the property for the plaintiff;

(b) where there exists no standard for ascertaining the actual damage caused, or likely to be caused, by the invasion;

(c) where the invasion is such that compensation in money would not afford adequate relief;

20

(d) where the injunction is necessary to prevent a multiplicity of judicial proceedings.

39. When, to prevent the breach of an obligation, it is necessary Mandatory to compel the performance of certain acts which the court is capable injunctions. of enforcing, the court may in its discretion grant an injunction to

25 prevent the breach complained of, and also to compel performance of the requisite acts.

40. (1) The plaintiff in a suit for perpetual injunction under Damages in section 38, or mandatory injunction under section 39, may claim lieu of, or in addition damages either in addition to, or in substitution for, such injunction.
 30 tion and the court may, if it thinks fit, award such damages.

(2) No relief for damages shall be granted under this section unless the plaintiff has claimed such relief in his plaint:

Provided that where no such damages have been claimed in the plaint, the court shall, at any stage of the proceeding, allow 35 the plaintiff to amend the plaint on such terms as may be just for including such claim.

(3) The dismissal of a suit to prevent the breach of an obligation existing in favour of the plaintiff shall bar his right to sue for damages for such breach. Injunction when refused. 41. An injunction cannot be granted-

(a) to restrain any person from prosecuting a judicial proceeding pending at the institution of the suit in which the injunction is sought, unless such restraint is necessary to prevent 5 a multiplicity of proceedings;

(b) to restrain any person from instituting or prosecuting any proceeding in a court not subordinate to that from which the injunction is sought;

(c) to restrain any person from applying to any legislative 10

(d) to restrain any person from instituting or prosecuting any proceeding in a criminal matter;

(e) to prevent the breach of a contract the performance of which would not be specifically enforced;

(f) to prevent, on the ground of nuisance, an act of which 15 it is not reasonably clear that it will be a nuisance;

(g) to prevent a continuing breach in which the plaintiff has acquiesced;

(h) when equally efficacious relief can certainly be obtained by any other usual mode of proceeding except in case of breach 20 of trust;

(i) when the conduct of the plaintiff or his agents has been such as to disentitle him to the assistance of the court;

(j) when the plaintiff has no personal interest in the matter.

Injunction to perform negative agreement. 42. Notwithstanding anything contained in clause (e) of section 25 41, where a contract comprises an affirmative agreement to do a certain act, coupled with a negative agreement, express or implied, not to do a certain act, the circumstance that the court is unable to compel specific performance of the affirmative agreement shall not preclude it from granting an injunction to perform the negative 30 agreement:

> Provided that the plaintiff has not failed to perform the contract so far as it is binding on him.

Amendment of Act 10 of shall any arbitration, agreement or award be", the word "enforced" 35 shall be inserted.

Repeal. 44. The Specific Relief Act, 1877, is hereby repealed.

APPENDIX I

(Vide para 2 of the Report)

Motion in Lok Sabha for reference of the Bill to Joint Committee

"That the Bill to define and amend the law relating to certain kinds of specific relief be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- 1. Dr. M. S. Aney
- 2. Shri Brij Basi Lal
- 3. Shri Brij Raj Singh-Kotah
- 4. Shri Chattar Singh
- 5. Shrimati Zohraben Akbarbhai Chavda
- 6. Shri C. M. Chawdhary
- 7. Shri B. K. Dhaon
- 8. Shri N. R. Ghosh
- 9. Shri Abdul Ghani Goni
- 10. Shri Harish Chandra Heda
- 11. Shrimati Jamuna Devi
- 12. Shri Gulabrao Keshavrao Jedhe
- 13. Shri Yogendra Jha
- 14. Pandit Jwala Prasad Jyotishi
- 15. Shri Nihar Ranjan Laskar
- 16. Shri Masuriya Din
- 17. Shri Bibudhendra Misra
- 18. Shri David Munzni
- 19. Shri D. D. Puri
- 20. Shri A. V. Raghavan
- 21. Swami Rameshwaranand
- 22. Shri R. V. Reddiar
- 23. Shri A. T. Sarma
- 24. Shri S. M. Siddiah
- 25. Shri K. K. Singh
- 26. Shri Krishnapal Singh
- 19

27. Dr. L. M. Singhvi
28. Shri R. Umanath
29. Shri P. Venkatasubbaiah, and
30. Shri Asoke K. Sen

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

APPENDIX II

(Vide para 3 of the Report)

Motion in Rajya Sabha

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to define and amend the law relating to certain kinds of specific relief, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee, namely:—

- 1. Shri R. M. Deshmukh
- 2. Dr. Shrimati Seeta Parmanand
- 3. Shri G. S. Pathak
- 4. Shri Jagan Nath Kaushal
- 5. Shri Mahesh Saran
- 6. Shri S. C. Deb
- 7. Shri C. D. Pande
- 8. Shri D. D. Khobaragade
- 9. Shri M. N. Govindan Nair
- 10. Shri M. S. Gurupadaswamy
- 11. Shri Kamta Singh
- 12. Shri J. Sivashanmugam Pillai
- 13. Shri Krishan Dutt
- 14. Shri K. S. Ramaswamy
- 15. Shri Vimalkumar M. Chordia."

APPENDIX III

.

MINUTES OF THE SITTINGS OF THE JOINT COMMITTEE ON THE SPECIFIC RELIEF BILL, 1962.

I

First Sitting

The Committee met on Wednesday, the 5th September, 1962 from 16.00 to 16.07 hours.

PRESENT

Shri Asoke K. Sen-Chairman.

MEMBERS

Lok Sabha

- 2. Shri Brij Basi Lal
- 3. Shri Brij Raj Singh-Kotah ·
- 4. Shri Abdul Ghani Goni
- 5. Shri Yogendra Jha
- 6. Shri Nihar Ranjan Laskar
- 7. Shri Masuriya Din
- 8. Shri Bibudhendra Misra
- 9. Shri D. D. Puri
- 10. Shri A. T. Sarma
- 11. Shri S. M. Siddiah
- 12. Shri K. K. Singh
- 13. Shri P. Venkatasubbaiah.

Rajya Sabha

- 14. Dr. Shrimati Seeta Parmanand
- 15. Shri G. S. Pathak
- 16. Shri Mahesh Saran
- 17. Shri S. C. Deb
- 18. Shri C. D. Pande
- 19. Shri Kamta Singh
- 20. Shri J. Sivashanmugam Pillai
- 21. Shri Krishan Dutt
- 22. Shri K. S. Ramaswamy.

DRAFTSMEN

- 1. Shri G. R. Rajagopaul, Special Secretary, Ministry of Law and Member, Law Commission.
- 2. Shri R. V. S. Peri Sastry, Assistant Draftsman, Ministry of Law.

Secretariat

Shri A. L. Rai-Deputy Secretary.

2. The Committee discussed their future programme of sittings and decided to meet from the 31st October, 1962, for clause by clause consideration of the Bill.

3. The Chairman suggested that notices of amendments to the clauses of the Bill might be sent to the Lok Sabha Secretariat by the 15th October, 1962.

The Committee then adjourned to meet again on Wednesday, the 31st October, 1962 at 11-00 hours.

П

Second Sitting

The Committee met on Wednesday, the 31st October, 1962 from 11-00 to 13-05 hours.

PRESENT

Dr. M. S. Aney—in the Chair.

MEMBERS

Lok Sabha

17

2. Shri Brij Basi Lal

3. Shri C. M. Chawdhary

4. Shri N. R. Ghosh

- 5. Shri Abdul Ghani Goni
- 6. Shri Gulabrao Keshavrao Jedhe
- 7. Shri Yogendra Jha
- 8. Pandit Jwala Prasad Jyotishi
- 9. Shri Nihar Ranjan Laskar
- 10. Shri Masuriya Din
- 11. Shri Bibudhendra Misra
- 12. Shri D. D. Puri

13. Shri A. V. Raghavan

14. Swami Rameshwaranand

15. Shri R. V. Reddiar

16. Shri A. T. Sarma

17. Shri S. M. Siddiah

18. Shri P. Venkatasubbaiah.

Rajya Sabha

* .../

19. Dr. Shrimati Seeta Parmanand

20. Shri G. S. Pathak

21. Shri Mahesh Saran

22. Shri S. C. Deb

23. Shri C. D. Pande

24. Shri B. D. Khobaragade

25. Shri M. N. Govindan Nair

26. Shri Kamta Singh

27. Shri J. Sivashanmugam Pillai

28. Shri Krishan Dutt

29. Shri Vimalkumar M. Chordia.

Draftsmen

- 1. Shri G. R. Rajagopaul, Special Secretary, Ministry of Law and Member, Law Commission.
- 2. Shri R. V. S. Peri Sastry, Assistant Draftsman, Ministry of Law.

Secretariat

Shri A. L. Rai—Deputy Secretary.

2. In the absence of Shri Asoke K. Sen, Chairman of the Committee, Dr. M. S. Aney was elected Chairman for the sitting.

3. The Committee took up clause by clause consideration of the Bill.

4. Clauses 2 to 12.—These clauses were adopted without any amendment.

5. Clause 13.—Consideration of sub-clause (1) (d) was postponed. The rest of the clause was adopted without any amendment.

6. Clauses 14 to 29.—These clauses were adopted without any amendment.

The Committee then adjourned to meet again on Thursday, the 1st November, 1962 at 11-00 hours.

Third Sitting

The Committee met on Thursday, the 1st November, 1962 from 11-02 to 12-15 hours.

PRESENT

Dr. M. S. Aney-in the Chair.

MEMBERS

Lok Sabha

- 2. Shri Brij Basi Lal
- 3. Shri C. M. Chawdhary
- 4. Shri N. R. Ghosh
- 5. Shri Abdul Ghani Goni
- 6. Shri Gulabrao Keshavrao Jedhe
- 7. Shri Yogendra Jha
- 8. Pandit Jwala Prasad Jyotishi
- 9. Shri Nihar Ranjan Laskar
- 10. Shri Masuriya Din
- 11. Shri Bibudhendra Misra
- 12. Shri D. D. Puri
- 13. Shri A. V. Raghavan
- 14. Shri R. V. Reddiar
- 15. Shri A. T. Sarma
- 16. Shri P. Venkatasubbaiah.

Rajya Sabha

- 17. Shri R. M. Deshmukh
- 18. Dr. Shrimati Seeta Parmanand
- 19. Shri Mahesh Saran
- 20. Shri S. C. Deb
- 21. Shri C. D. Pande
- 22. Shri Kamta Singh
- 23. Shri J. Sivashanmugam Pillai
- 24. Shri Krishan Dutt.

DRAFTSMEN

- 1. Shri G. R. Rajagopaul, Special Secretary, Ministry of Law and Member, Law Commission.
- 2. Shri R. V. S. Peri Sastry, Assistant draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai—Deputy Secretary.

ė

2. In the absence of Shri Asoke K. Sen, Chairman of the Committee, Dr. M. S. Aney was elected Chairman for the sitting.

3. The Committee resumed clause by clause consideration of the Bill.

4. Clauses 30 to 43.—These clauses were adopted without any amendment.

5. Clause 13.—The Committee took up consideration of subclause (1) (d) (vide para 5 of the Minutes of Second Sitting) and adopted the same without any amendment.

6. New Clause 5A.—Discussion on an amendment proposing insertion of section 9 of the Specific Relief Act, 1877 in the Bill, which was negatived by the Committee at their Second Sitting, was reopened with the permission of the Chair. The discussion was not concluded.

7. Clause 1, Enacting Formula and Title.—Clause 1, the Enacting Formula and the Title of the Bill were adopted without any amendment.

8. The Committee decided to continue discussion regarding the insertion of section 9 of the Specific Relief Act, 1877 in the Bill and also to consider the draft Report at their next sitting.

The Committee then adjourned to meet again on Friday, the 9th November, 1962 at 9-30 hours.

Fourth Sitting

The Committee met on Friday, the 9th November, 1962 from 09.55 to 10.25 hours.

PRESENT

Dr. M. S. Aney-in the Chair.

MEMBERS

Lok Sabha

2. Shri Brij Basi Lal

3. Shri N. R. Ghosh

4. Pandit Jwala Prashad Jyotishi

5. Shri Bibudhendra Misra

6. Shri D. D. Puri

7. Shri A. V. Raghavan

8. Shri R. V. Reddiar

9. Shri A. T. Sarma

10. Dr. L. M. Singhvi

Rajya Sabha

1

11. Shri R. M. Deshmukh

12. Shri G. S. Pathak

13. Shri Mahesh Saran

14. Shri C. D. Pande

15. Shri M. N. Govindan Nair

16. Shri J. Sivashanmugam Pillai

17. Shri Vimalkumar M. Chordia

REPRESENTATIVES OF THE MINISTRY

- 1. Shri G. R. Rajagopaul, Special Secretary, Ministry of Law and Member, Law Commission.
- 2. Shri R. V. S. Peri Sastry, Assistant Draftsman, Ministry of Law.

SECRETARIAT

Shri A. L. Rai—Deputy Secretary.

2. In the absence of Shri Asoke K. Sen, Chairman of the Committee, Dr. M. S. Aney was elected Chairman for the sitting.

3. The Committee resumed discussion regarding the insertion of Section 9 of the Specific Relief Act, 1877 in the Bill.

The Committee directed the Draftsman to insert the said section in the Bill with suitable amendment in the light of discussion held at the sitting.

4. The Committee adopted the Bill, as amended.

5. The Committee considered and adopted the draft Report subject to the decision contained in para 3 above and authorised the Chairman to make consequential change in the Report.

6. The Chairman announced that the Minutes of Dissent, if any, may be sent so as to reach the Lok Sabha Secretariat by 17.00 hours on the 9th November, 1962.

7. The Committee authorised the Chairman and, in his absence, Dr. M. S. Aney, to present the Report on their behalf.

8. The Committee also authorised Shri C. D. Pande and, in his absence, Shri M. N. Govindan Nair to lay the Report on the Table of Rajya Sabha.

9. The Chairman announced that the Report would be presented to Lok Sabha on the 10th November, 1962 and laid on the Table of Rajya Sabha on the same day or on the day it meets next.

The Committee then adjourned.

GMGIPND-LSI-1909 (B) LS-13-11-62-1300